

## FORM NO. 52A

[See rule 121A]

### Statement to be furnished to the Assessing Officer under section 285B of the Income-tax Act, 1961, in respect of production of a cinematograph film

1. Name and address of the producer
2. Permanent Account Number
3. Name of the film
4. Date on which the production of the film was started
5. If the production of the film has been completed, the date of completion
6. Financial year to which the statement relates
7. Details of payments of over Rs. 50,000 in the aggregate made by the producer or due from him to each person engaged in the production of the film as employee or otherwise:

<i>Name and address of the person to whom payment has been made or is due</i>	<i>Nature of payment</i>	<i>Date on which payment was made or became due</i>	<i>Amount of payment</i>

#### *Verification*

I, \_\_\_\_\_, do hereby declare that what is stated above is true to the best of my knowledge and belief.

Verified today the \_\_\_\_\_ day of \_\_\_\_\_

*Signature of the producer*

#### **Notes :**

1. The statement should be in respect of the financial year during which the production of a cinematograph film is carried on and should be furnished within thirty days from the end of the financial year or within thirty days from the date of the completion of the production of the film, whichever is earlier.
2. If the space provided in item 7 for the details of payments is insufficient, separate enclosures may be used for the purpose.